

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1381
ANSWERED ON:21.08.2012
MULTI-STATE COOPERATIVE SOCIETIES ACT
Ram Shri Purnmasi

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Multi-State Cooperative Societies Act, 1984 has been enacted under Entry 44 in List I (Union List) in the Seventh Schedule to the Constitution;
- (b) if so, the details of the executive powers of the Union Government extended to the Multi-State Cooperative Societies established under this Act;
- (c) the executive powers still remaining with the Union;
- (d) whether the DoP&T OM No. 11012/7/91-Estt.(A) dated 19.05.1993 is applicable to the Multi-State Cooperative Societies established under the Act; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, FOOD PROCESSING INDUSTRIES AND PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT)

(a) to (c): The Multi-State Co-operative Societies Act, 1984 was enacted under Entry 44 of the Union List of the Constitution. Subsequently, the Multi-State Co-operative Societies Act, 2002 was enacted replacing the Multi-State Cooperative Societies Act, 1984. The Multi-State Co-operative Societies Act, 2002 came in force with effect from 19.8.2002. The executive powers of the Union have been enumerated in the Constitution of India and it extends to the multi state cooperative societies to the extent as provided in the Multi-State Co-operative Societies Act, 2002.

(d) & (e): The employees of multi state cooperative societies established under the provisions of the Multi-State Co-operative Societies Act, 2002 are not governed by the provisions of Department of Personnel and Training Office Memorandum No. 11012/7/91-Estt.(A) dated 19.05.1993 unless they adopt these provisions in their own rules / bye laws. Section 49(2)(e) of the Multi-State Co-operative Societies Act, 2002 empowers the Board of a multi-state co-operative society to make provisions for regulating the appointment of employees of the multi-state co-operative society and the scales of pay, allowances and other conditions of service of, including disciplinary action against such employees.